

ITEM NO.4

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 17010/2018

(Arising out of impugned final judgment and order dated 10-03-2014 in FA No. 49/2005 10-03-2014 in FA No. 266/2013 03-02-2015 in FA No. 957/2003 03-02-2015 in FA No. 955/2003 18-05-2015 in FA No. 500/2002 18-05-2015 in FA No. 510/2002 18-05-2015 in FA No. 512/2002 18-05-2015 in FA No. 279/2015 22-09-2015 in FA No. 365/2015 21-12-2015 in FA No. 645/2015 22-12-2015 in FA No. 407/2014 12-05-2016 in FA No. 521/2008 24-05-2016 in FA No. 835/2014 passed by the High Court Of Judicature At Allahabad)

CHANDRA BHAN SHARMA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 146422/2019 - APPLICATION FOR SUBSTITUTION
IA No. 146418/2019 - CONDONATION OF DELAY IN FILING
IA No. 146424/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 146420/2019 - CONDONATION OF DELAY IN REFILING
IA No. 146430/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 146429/2019 - EXEMPTION FROM FILING O.T.
IA No. 146431/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 146426/2019 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 30-09-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.
Mr. Vandit Mishra, Adv.
Ms. Anuradha D. Mishra, Adv.
Ms. Janhvi Sharma, Adv.
for M/s. Anuradha & Associates

For Respondent(s) Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 14.10.2019.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER